

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 152/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

Name of the Company: **Manek Enterprise
V/s.
Anil Mines & Minerals Ltd.**

Section of the Companies Act: **Section 9 of the Insolvency and Bankruptcy Code**

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. SHRIRAJ KHAMBETE RAHEEL PATEL	ADV "	Resp "	Shriraj Khambete Rsp.
2. NATASHA SUTARIA	ADV.	APPLICANT	Natasha.

ORDER

Learned Advocate Mr. Natasha Sutaria present for Operational Creditor/Petitioner.
Learned Advocate Mr. Shriraj Khambete i/b Nanavati Associates present for Respondent.

Learned Counsel appearing for Respondent made a statement that no winding up proceedings initiated against the corporate debtor so far by any creditor.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent.

Order reserved.

[Signature]
**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.

[Signature]
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**